

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **10.08.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/12/2020
NAME OF PETITIONER : Shanmuganathavel
NAME OF RESPONDENT : Selene Estates Ltd
SECTION : Sec 7 of IBC 2016

ORDER

The Petitioner is represented by Mr. P.K. Ganesh, Advocate through video conferencing platform.

Learned Counsel for the Petitioner states that a 'Memorandum of Settlement' was executed between the parties on 16.07.2021.

During the previous hearing, when a question of maintainability of this Petition was posed to the Learned Counsel for the Petitioner as to how that an individual home buyer is entitled to move an IBA, the said Counsel had sought time for obtaining instruction from the Petitioner in this regard.

Subsequent to this, Learned Counsel for the Petitioner states that a Memorandum of Settlement which is arrived at between the parties on 16.07.2021 has been filed in the Registry vide SR No.3447 dated 09.08.2021 and seeks to 'Return all the Original documents'. He further seeks permission to withdraw IBA/12/2020.

This Petitioner is permitted to take back all documents as he has sought on the basis of a Memorandum of Settlement filed vide SR No.3447 dated 09.08.2021 and as per a Memorandum of Settlement arrived at between the parties dated 16.07.2021 by satisfying with the photocopies of the same in the Registry.

Accordingly, IBA/12/2020 is **dismissed as withdrawn**.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)